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BOMBAY REORGANISATION (REMOVAL OF DIFFICULTIES) ORDER NO. 2

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BOMBAY REORGANISATION (REMOVAL OF DIFFICULTIES) ORDER NO. 2

BOMBAY REORGANISATION (REMOVAL OFFICULTIES) ORDER NO. 2

1. 1 :-

- (i) This Order may be called the Bombay Reorganisation (Removal of Difficulties) Order No. 2.
- (ii) It shall come into force at once.

2. 2 :-

The liability of the State of Bombay in respect of pensions drawn in a State other than Maharashtra or Gujarat shall be the liability of the State of Maharashtra, subject to the adjustments to be made in accordance with the provisions of paragraph 3 of the Eleventh Schedule to the Bombay Reorganisation Act, 1960, as if such pensions had been drawn in any treasury in the State of Maharashtra under paragraph I thereof.